

E. No.115/13

New No.78370/16

26.09.2020

Yogesh Narain Gupta Ors. Vs. Gulshan Rai

File was not taken up on 11.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 26.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

It has been recorded in the order dated 15.05.2019 that summons could not be served upon the respondent since the premises was found locked and the respondent does not reside at the given address.

The present case is an eviction petition under Section 14(1)(e) of the Delhi Rent Control Act.

As no one has appeared on behalf of the petitioners, matter is adjourned to 07.12.2020.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
26.09.2020

M. No.23/14

New No.59697/16

26.09.2020

Mohd. Sattar Vs. Sanwar Jahan Anr.

File was not taken up on 11.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 26.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None for the petitioner.

Mr. Waseem Firoz, Ld. Counsel for the respondents.

Record is perused.

The present case is a petition under Section 44 of the Delhi Rent Control Act for permission to repair the tenanted premises.

By order dated 04.10.2019, it was directed that amended memo of parties having the correct names of the legal heirs of the deceased respondent no. 1 is to be filed.

As per the report of the Ahlmad, amended memo of parties has not been filed till date.

As no one has appeared today on behalf of the petitioner, matter is adjourned to 16.12.2020.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
26.09.2020

M. No.4/16

New No.95726/16

26.09.2020

Najma Begum Vs. Mohd. Azhar

File was not taken up on 05.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 26.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

This is an application under Order 9 Rules 4 and 9 r/w Section 151 CPC for restoration of eviction petition. Notice was served upon judgment debtor no. 3 by way of affixation.

As no one has appeared on behalf of the parties, matter is adjourned to 17.12.2020 for further proceedings.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
26.09.2020

Ex. No.21/18

New No.1559/18

26.09.2020

Surender Kumar Gupta Vs. Anita Mittal

File was not taken up on 05.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 26.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

On 31.01.2020, it was submitted on behalf of the decree holder that proceedings of this case have been stayed by the superior Court.

As no one has appeared on behalf of the parties, matter is adjourned to 04.12.2020.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
26.09.2020

E. No.31/19

New No.235/19

26.09.2020

Shashi Sethi Vs. Nawab Singh Budha Ram

File was not taken up on 05.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 26.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Mr. Shaurya Dogra, Ld. Proxy Counsel for the petitioner.  
None for the respondent.

Record is perused.

An e-mail has been received by the Court on 25.09.2020 from Mr. Arvind Kumar Gupta, Ld. Counsel for the petitioner. By this e-mail, the petitioner has filed replication to the written statement filed by respondent no. 2 alongwith affidavit and proof of service of advance copy to Mr. Satish Sahai, Ld. Counsel.

The petitioner is directed to file the original hardcopy of the same in the Court within four weeks from today.

To come up for arguments on the point of Section 15(1) of the Delhi Rent Control Act on 03.02.2021.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
26.09.2020

Ex. No.41/19

New No.1055/19

26.09.2020

Sat Parkash Grover Vs. Laxman Dass Chhabra

File was not taken up on 05.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 26.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

Copy of order dated 28.11.2019 passed by the Hon'ble High Court has been received.

By this order, the execution proceedings were stayed till 31.05.2020 subject to certain conditions.

As no one has appeared today, matter is adjourned to 09.10.2020.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
26.09.2020

DR. No.258/19 & New No.2151/19

26.09.2020

Hari Krishan Grover Vs. Vivek Kumar

File was not taken up on 11.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 26.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

As per the report of the Ahlmad/Asstt. Ahlmad/Civil Nazir, PF and RC were not filed by the petitioner so that the notice could have issued for service upon Mr. Vividh Makhija who was impleaded as a respondent in the present case by this Court vide order dated 19.02.2020.

Documents have been filed on 22.02.2020 by respondent

As no one has appeared today, matter is adjourned to 13.10.2020.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
26.09.2020

At this stage Mr. Avdesh Kumar Singhal, Ld. Counsel for respondent Vivek Kumar has appeared. He is informed of the next date of hearing and is requested to inform the Court of the WhatsApp number of Mr. Vividh Makhija so that notice can be served upon him.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
26.09.2020

DR. No.257/19

New No.2152/19

26.09.2020

Inder Mohan Seth Vs. Vivek Kumar

File was not taken up on 11.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 26.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

As per the report of the Ahlmad/Asstt. Ahlmad/Civil Nazir, PF and RC were not filed by the petitioner so that the notice could have issued for service upon Mr. Vividh Makhija who was impleaded as a respondent in the present case by this Court vide order dated 19.02.2020.

Documents have been filed on 22.02.2020 by respondent

As no one has appeared today, matter is adjourned to 13.10.2020.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts,  
Delhi, 26.09.2020

At this stage Mr. Avdesh Kumar Singhal, Ld. Counsel for respondent Vivek Kumar has appeared. He informs the Court that the

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petitioner has died.

He is informed of the next date of hearing and is requested to inform the Court of the WhatsApp number of Mr. Vividh Makhija so that notice can be served upon him.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts,  
Delhi, 26.09.2020

At this stage, Mr. Harsh, Ld. Proxy Counsel for the petitioner has appeared. He is informed of the order passed today.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts,  
Delhi, 26.09.2020

DR. No.256/19 & New No.2153/19

26.09.2020

Niranjan Swaroop Bhatnagar Vs. Vivek Kumar

File was not taken up on 11.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 26.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

As per the report of the Ahlmad/Asstt. Ahlmad/Civil Nazir, PF and RC were not filed by the petitioner so that the notice could have issued for service upon Mr. Vividh Makhija who was impleaded as a respondent in the present case by this Court vide order dated 19.02.2020.

Documents have been filed on 22.02.2020 by respondent

As no one has appeared today, matter is adjourned to 13.10.2020

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
26.09.2020

At this stage Mr. Avdesh Kumar Singhal, Ld. Counsel for respondent Vivek Kumar has appeared. He informs the Court that the petitioner has died.

He is informed of the next date of hearing and is requested to inform the Court of the WhatsApp number of Mr. Vividh Makhija so that notice can be served upon him.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi

DR. No.254/19 & New No.2154/19

26.09.2020

Sajeev Monga Vs. Vivek Kumar

File was not taken up on 11.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 26.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

As per the report of the Ahlmad/Asstt. Ahlmad/Civil Nazir, PF and RC were not filed by the petitioner so that the notice could have issued for service upon Mr. Vividh Makhija who was impleaded as a respondent in the present case by this Court vide order dated 19.02.2020.

Documents have been filed on 22.02.2020 by respondent

As no one has appeared today, matter is adjourned to 13.10.2020.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
26.09.2020

At this stage Mr. Avdesh Kumar Singhal, Ld. Counsel for respondent Vivek Kumar has appeared. He is informed of the next date of hearing and is requested to inform the Court of the WhatsApp number of Mr. Vividh Makhija so that notice can be served upon him.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi

DR. No.255/19 & New No.2155/19

26.09.2020

Girish Bibra Vs. Vivek Kumar

File was not taken up on 11.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 26.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

As per the report of the Ahlmad/Asstt. Ahlmad/Civil Nazir, PF and RC were not filed by the petitioner so that the notice could have issued for service upon Mr. Vividh Makhija who was impleaded as a respondent in the present case by this Court vide order dated 19.02.2020.

Documents have been filed on 22.02.2020 by respondent.

As no one has appeared today, matter is adjourned to 13.10.2020.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
26.09.2020

At this stage Mr. Avdesh Kumar Singhal, Ld. Counsel for respondent Vivek Kumar has appeared. He is informed of the next date of hearing and is requested to inform the Court of the WhatsApp number of Mr. Vividh Makhija so that notice can be served upon him.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi

DR. No.301/19

New No.2544/19

26.09.2020

Kamal Verma Vs. Ram Pyari

File was not taken up on 11.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 26.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

As per the report of the Nazir, notice was served upon the respondent on 15.01.2020. As per his report, objections have not been filed by the respondent.

Since neither the respondent has appeared despite service of notice nor he has filed objections within statutory period of 30 days from the date of service of notice, the present DR petition is allowed with a liberty to the respondent to withdraw the rent deposited in this case without prejudice to his rights.

File be consigned to record room after due compliance.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
26.09.2020

DR. No.62/20

New No.601/20

26.09.2020

Ushnak Rai Mehndiratta Vs. Praveen Kumar Bansal

File was not taken up on 11.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 26.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

As per report of the Ahlmad/Asstt. Ahlmad/Civil Nazir, report of service of notice has not been received back.

As no one has appeared, matter is adjourned to 14.12.2020.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
26.09.2020

E. No.300/08

New No.80618/16

26.09.2020

Khwaja Rashid Ahmad Vs. Shakeela

File was not taken up on 05.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 26.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

As no one has appeared, matter is adjourned for payment of cost and for cross-examination of PW-1 to 21.01.2021.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
26.09.2020

E. No.81/15

New No.78386/16

26.09.2020

Sartaj Begum Vs. Asha Arora

File was not taken up on 11.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 26.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Mr. Mohd. Elahi, Ld. Counsel for the petitioner.  
None for the respondent.

As no one has appeared on behalf of the respondent, matter is adjourned for petitioner's evidence to 07.01.2021.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
26.09.2020

E. No.82/15

New No.78473/16

26.09.2020

Sartaj Begum Vs. Pancham Lal Chaursiya

File was not taken up on 11.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 26.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Mr. Mohd. Elahi, Ld. Counsel for the petitioner.

None for the respondent.

As no one has appeared on behalf of the respondent, matter is adjourned for petitioner's evidence to 07.01.2021.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
26.09.2020

E. No.306/09

New No.78681/16

26.09.2020

Narinder Kumar Jain Vs. Surinder Singh

File was not taken up on 28.03.2020 in view of the order bearing no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 26.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

As no one has appeared, matter is adjourned for arguments on the application under Order 22 Rule 3 of Code of Civil Procedure to 04.02.2021.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
26.09.2020

At this stage Mr. Shreshth Jain, Ld. Counsel for the petitioner has appeared. He has been informed of the next date of hearing.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
26.09.2020

Ex. No.88/08  
New No.751/19  
26.09.2020  
Jai Singh Vs. DTC

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Mr. Abhimanyu, Ld. Proxy Counsel for the decree holders.  
None for judgment debtor no. 1.  
Mr. Sanjay Poddar, Ld. Senior Advocate on behalf of judgment debtor no. 2.  
Mr. O.P. Bharti, Ld. Counsel for Mr. Ramesh Kumar Rana.  
Ms. Jaspreet Kaur, Ld. Proxy Counsel for Mr. Maqbool Ahmed.

Record is perused.

An e-mail has been received by the Court on 26.09.2020 from Ms. Pooja Kalra, Ld. Counsel for judgment debtor no. 2. By this e-mail, copy of orders dated 15.09.2020 passed by the Hon'ble Supreme Court have been filed.

The said orders of the Hon'ble Supreme Court are perused.

The record of this case is also perused.

The decree holders are directed to comply with all directions given by this Court positively by the next date of hearing, except which have been set aside by the Hon'ble Supreme Court, failing which further cost shall be imposed upon them.

To come up for pronouncement of order on the questions framed by the Court, except which have been effectively set aside by the Hon'ble Supreme Court, on 29.09.2020.

At this stage, Mr. D.S. Khatri, Ld. Counsel for the Ld. Counsel for the decree holders has appeared. He submits that an application has already been filed before the Ld. District & Sessions Judge by the decree holders for transfer of the present case from this Court. He requests that the case be taken up after ten days.

In view of the aforementioned submission of the Ld. Counsel for the decree holders, the aforementioned order of this Court is recalled and the above date already fixed i.e. 29.09.2020 is also canceled.

Matter is adjourned to 07.10.2020.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
26.09.2020

At this stage Mr. Ram Kumar, Ld. Counsel for judgment debtor no. 1 and Ms. Pooja Kalra, Ld. Counsel for judgment debtor no. 2 have appeared.

They have been informed of the next date of hearing.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
26.09.2020

M. No.47/19

New No.1625/19

26.09.2020

Jai Singh Vs. DTC

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Mr. Abhimanyu, Ld. Proxy Counsel for the decree holders.  
None for judgment debtor no. 1.  
Mr. Sanjay Poddar, Ld. Senior Advocate on behalf of judgment debtor no. 2.  
Mr. O.P. Bharti, Ld. Counsel for Mr. Ramesh Kumar Rana.  
Ms. Jaspreet Kaur, Ld. Proxy Counsel for Mr. Maqbool Ahmed.

To come up alongwith connected case on 07.10.2020.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
26.09.2020

At this stage Mr. Ram Kumar, Ld. Counsel for judgment debtor no. 1 and Ms. Pooja Kalra, Ld. Counsel for judgment debtor no. 2 have appeared.

They have been informed of the next date of hearing.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
26.09.2020

DR. No.108/20

New No.961/20

26.09.2020

Pardeep Garg Vs. Shanti Devi Chander Bhan

File is received by way of assignment. It be checked and registered.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

To come up for consideration on 29.09.2020.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
26.09.2020

DR. No.107/20

New No.962/20

26.09.2020

Angoori Devi Vs. Shanti Devi Chander Bhan

File is received by way of assignment. It be checked and registered.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

To come up for consideration on 29.09.2020.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
26.09.2020

E.No.82/20

New No.299/20

26.09.2020

Yasmeen Begum Vs. Rashida Bano

File is received by way of assignment. It be checked and registered.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present : None.

Record is perused.

On filing of PF, WhatsApp number, fax number and e-mail address of the respondent within two weeks from today, issue summons under the Third Schedule of the Delhi Rent Control Act for it to be served upon the respondent through WhatsApp, fax and e-mail.

To come up on 26.11.2020.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
26.09.2020